

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.203/91
M.P.3273/91

Date of decision: 13.07.1993.

All India Non-Scheduled Caste/ Applicants
Scheduled Tribe Association
(Railway)

versus

Union of India Respondents

Coram:-

The Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman
The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

For the applicants : Sh. V.P. Sharma, counsel
For the respondents : Sh. P.S. Mahendru, counsel

JUDGEMENT (ORAL)

(delivered by Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The Learned counsel for the applicants states that during the pendency of this application, the controversy raised in this O.A. has been settled by the ✓ Jodhpur Bench of this Tribunal. He hopes that the relief will be granted to them also. He, therefore, prays that he may be permitted to withdraw the present O.A. with liberty to file a fresh O.A. Liberty is given. The application is disposed of accordingly.

B.N. Dhundiyal
(B.N. Dhundiyal)
Member(A)
13.07.93

S.K.D
(S.K. Dhaon)
Vice Chairman
13.07.93

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